

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

120. C.P. 14/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.07.2024**

NAME OF THE PARTIES: Apex Power Tools India Private Limited
V/s.
Registrar of Companies

Appearance

For Petitioner: Amit Jaste

For ROC : Jyotsna, Aroc, Mumbai

SECTION 441 OF THE COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Learned counsel for the petitioner submits that the maximum penalty that can be imposed under Section 137 of Companies Act, 2013 in the present case is less than Rs. 25 lakhs, and, therefore, the petitioner has moved application before the RD for compounding which has been allowed. However, the said order passed by the RD has not been placed on record. Counsel to PCS addressed on the issue as to how the maximum penalty is less than Rs. 25 lakhs. List this matter on **27.08.2024**.

In the meantime, petitioner is directed to place the order of the RD on record by way of additional affidavit to enable the Tribunal to pass appropriate orders.

Sd-

CHARANJEET SINGH GULATI
Member (Technical)

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Sd-

LAKSHMI GURUNG
Member (Judicial)